

व्यक्तियों या उनके कानूनी वारिसों को भारतीय रेल अधिनियम, 1890, के अन्तर्गत अभी तक, कोई मुआवजा अदा नहीं किया गया है, क्योंकि मुआवजे के जो दावे मिले हैं, वे तदर्थ दावा आयुक्तों/दिन दावा आयुक्तों के पास अनिर्णित पड़े हैं। रेल प्रशासन द्वारा न्यायालय के फैसले के आधारे पर भुगतान किया जाएगा।

ड्यूटी करते समय नौ रेल कर्मचारी इन दुर्घटनाओं में मारे गये और उनमें से एक कर्मचारी के मामले में कर्मकार प्रतिकर अधिनियम, 1923 के अन्तर्गत देय 27,000 रुपए की रकम कामगार मुआवजा आयुक्त के पास जमा करा दी गई है। शेष मामलों पर रेल प्रशासन द्वारा सक्रिय रूप से विचार किया जा रहा है।

(ग) से (ङ). मंत्रियों की नियुक्ति प्रधान मंत्री के स्वविवेक पर की जाती है। चूँकि रेल कर्मचारियों की गलती ही एक मात्र ऐसा कारण है जिसके फलस्वरूप सर्वाधिक दुर्घटनाएँ हुईं, इसलिए गाड़ियों के चालन से सम्बद्ध कर्मचारियों के बीच संरक्षा के प्रति अधिक चेतना करने और यह मुनिश्चित करने के लिए एक राष्ट्रव्यापी अभियान चलाया गया है कि कर्मचारी नियमों का उल्लंघन न करें तथा लाघव विधियों न अपनाएं। कर्मचारियों पर निर्भरता को कम करने के लिए, पहियों, धुरों और पटरियों के लिए अत्याधुनिक फुला डिटेक्टरसँ, रेलपथ परिपथन, स्वतः चेतावनी प्रणाली, आदि अनेक परिष्कृत सहायक विधियों को उत्तरोत्तर व्यवहार में लाया जा रहा है। हाल ही में यह विनिश्चय भी किया गया है कि 1981 तक सभी मुख्य मार्गों पर रन-धू लाइन का रेल पथ परिपथन कर दिया जाये और आगामी दो वर्षों के भीतर 100 भेद्य स्टेशनों पर फार्डलिंग मार्ग से एडवांसड स्टार्टर तक के रेलपथ का परिपथन कर दिया जाये।

Allotment of Berths/Seats to I and II Class Passengers on Waiting List

4730. SHRI PUNDALIK HARI DANWE: Will the Minister of RAILWAYS be pleased to state:

(a) what are the rules for allotment of berths/seats to I and II class passengers kept on the waiting list;

(b) the names of the passengers who were on the waiting list for allotment of berths in three-tier Sleeper Coach ex. Allahabad by 39 UP Janata Express on 22-10-77;

(c) whether waiting list passengers were allotted vacant berths serially at Allahabad and if so, how many berths were received vacant at Allahabad and how many wait-listed and other passengers were given allotment;

(d) whether it is a fact that corrupt practices are being indulged in allotment of berths; and

(e) if so, whether Government will depute officers on orderly duty to check important trains so that there is no harassment to bonafide passengers?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Passengers on the waiting list are allotted accommodation strictly in order of priority at the time of preparation of charts. Accommodation becoming available against last minute cancellations or on arrival of the train in case of intermediate stations is allotted to such of the passengers on the waiting list as are present strictly in order of their position on the waiting list. If accommodation is still available after disposing of the waiting list, the same is allotted to other passengers present.

(b) The following passengers were on the waiting list:—

1. Smt. Bhagat Singh
2. Shri N. V. Rai

3. Smt. N. V. Rai
4. Shri Harish Chand
5. Smt. Jugnu Sinha
6. Shri L. R. Gautam
7. Shri S. V. Upadhiya
8. Shri Najmal Hussain
9. Shri Amir Anvi

(c) Twelve berths were available for allotment when the train reached Allahabad. Five passengers out of 9 on the waiting list contacted the staff on reservation duty at the assistance booth who were duly allotted accommodation. The remaining 7 berths were allotted to other passengers present.

(d) and (e). Frequent surprise checks by Officers and supervisory staff are conducted at important stations to keep a strict watch on proper allotment of berths/seats and to avoid any inconvenience or harassment to the bonafide passengers. During rush periods, these checks are intensified. Immediate corrective action is taken in the event of any irregularity coming to the notice during the checks.

Change in Public Dealing Seats

4731. SHRI PUNDALIK HARI DANWE: Will the Minister of RAILWAYS be pleased to state:

(a) whether in the revised office order issued in supersession of all previous orders, the Assistant Commercial Superintendent, Allahabad, did not recommend any change on public dealing seats, which were under occupation by clerks for more than five years or so;

(b) the idea behind this scheme of changing the seats of the clerks/head clerks in the Commercial Branch of the Divisional Superintendent's Office of Allahabad Division;

(c) whether the clerks working on public dealing seats i.e. demurrage, wharfage etc. regularly pay share to

the Commercial Officers out of the illegal money earned by them and for this reason alone they are allowed to work continuously and in some cases they are working for more than five years; and

(d) if so, the steps proposed to be taken in the matter to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS: (SHRI SHEO NARAIN): (a) and (b). With a view to improve efficiency, 'Head Clerks system' whereby Head Clerks were made responsible direct to the Commercial Officer, was introduced in the Commercial Branch of the Divisional Superintendent's office, Allahabad with effect from 27-7-1977. Some changes which were necessitated as a result of some retirements in the Commercial Branch were also made for certain seats. Though as a result of acceptance of the recommendations of the Administrative Reforms Commission, scheme of periodical transfers on public dealing seats has been abandoned, there is only one dealer working on a public dealing seat for more than five years. He is not working on demurrage/wharfage seat and his working was considered satisfactory, there being no complaint against him.

(c) This is not correct.

(d) Does not arise.

Collection of Wharfage/Demurrage

4732. SHRI PUNDALIK HARI DANWE: Will the Minister of RAILWAYS be pleased to state:

(a) whether in the Office Order recently issued by the Assistant Commercial Superintendent with the approval of the Senior Divisional Commercial Superintendent, Northern Railway, Allahabad, revised working system of Commercial Branch has been introduced;